

areas in which the unauthorised colonies are situated.

(iii) These bodies should be given powers to recover development charges from the owners of unauthorised constructions, which are regularised, by making suitable amendments to the Delhi Municipal Corporation Act and the Delhi Development Act. At present, these bodies do not have the requisite powers to recover such development charges.

(iv) The Corporation/Delhi Development Authority should set up Revolving Funds to finance the redevelopment plans of unauthorised colonies and, for this purpose, they may approach the Central Government or advance of loans.

Gas in Jaisalmer

**3331. Shri A. B. Vajpayee:
Shri Yajna Datt Sharma:
Shri S. S. Kothari:
Shri N. S. Sharma:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether natural gas has been found in the Jaisalmer District of Rajasthan;

(b) if so, the potentialities with regard to its utilization in the fields of production; and

(c) the scheme formulated for its expansion and utilisation?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramiah): (a) In a well drilled at Manhera Tibba of Jaisalmer District, presence of gas has been noticed.

(b) and (c). Some more wells will have to be drilled to gauge the significance and extent of the find. Seismic surveys will be continued and on the basis of data thrown up, the question of further drilling will be considered. At present, it is premature to formulate schemes for the utilisation of gas.

States' Share in Central Revenue

**3332. Shri Yajna Datt Sharma:
Shri A. B. Vajpayee:
Shri S. S. Kothari:
Shri N. S. Sharma:**

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that in the recent meeting of the Chief Ministers held in New Delhi, some of them demanded a bigger share in the Central Revenues;

(b) if so, the details thereof; and

(c) the decision taken by Government in the matter?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). Requests for increased financial assistance from the Centre were made by a number of individual States with reference to the financial difficulties faced by them.

(c) Suggestions for increased Central assistance are considered on merits and after taking into account the availability of resources and the demands thereon.

Causes of Death of a Patient in Willingdon Hospital, New Delhi

**3333. Shri Babi Ray:
Shri Arjun Singh Bhadoria:
Dr. Ram Manohar Lohia:**

Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that one Shri Narinder Kumar Sharma was admitted to the ENT in the Willingdon Hospital, New Delhi on the 14th April, 1967 and died the next day;

(b) whether Government have made any probe into the causes of his death; and

(c) if so, the details thereof?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a) Yes.

(b) and (c). The enquiry reveals that before his admission in the Willingdon Hospital, Shri Narinder Kumar Sharma was receiving treatment as an Out-door patient from a Central Government Health Scheme Dispensary. On the 14th April, 1967 Shri Sharma was admitted in the Casualty Department of the Willingdon Hospital for Nasal Haemorrhage for which he was adequately treated. He was anaemic and blood was kept ready. During his stay in the hospital he did not bleed from the nose, but early next morning he died in a very short time, probably due to an internal haemorrhage. Judging from the case history and the suddenness of the internal haemorrhage, it appears that he had been suffering from a haemorrhagic disease for a long time. The internal haemorrhage could not have been prevented.

Fourth Plan

3334. Shri S. S. Kothari:
Shri A. B. Vajpayee:
Shri Yajna Datt Sharma:
Shri N. S. Sharma:
Shri Virendrakumar Shah:

Will the Minister of Planning be pleased to state:

(a) the latest position about the formulation of the Fourth Five Year Plan; and

(b) the details of the decisions taken at the Conference of the State Chief Ministers and Finance Ministers held in New Delhi, recently in this regard?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) The Draft Outline of the Fourth Plan is being reviewed in the light of the changes in the economic situation that have taken place since it was published.

(b) No decision regarding the Fourth Plan was taken in the conference under reference.

Diversion of Rivers Through Rajasthan

3335. Shri K. P. Singh Deo: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that Government plan to divert two Himalayan rivers through the desert areas of Rajasthan;

(b) if so, the details thereof; and

(c) the benefits likely to be achieved by the diversion of these rivers?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The surplus waters of the river Ravi are being diverted through the Madhopur Beas Link into the river Beas and are picked up at Harike for use in the Rajasthan Canal system.

(b) The Rajasthan Canal Project estimated to cost about Rs. 124 crores is proposed to be executed into two stages; Stage I, which is expected to be completed by 1969-70, comprises the construction of the Rajasthan Feeder, the Rajasthan Main Canal up to 196.42 KM and branches and distributaries taking off in this reach. The main Canal below 196.42 KM and all its off-taking channels will be constructed in Stage II which may be completed some-time after 1977.

(c) The project, on completion of both the stages, is expected to provide irrigation facilities to an area of 1.18 million hectares annually in the districts of Ganganagar, Bikaner and Jaisalmer in Rajasthan.

Land in Delhi

3336. Shri Kartik Oraon: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that buyers of Government land in Delhi have approached the Lands and Housing Department of the Delhi Administration for returning their plots;